

**DIVISION BENCH**

**ITEM NO.110**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.31/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>V-CON INTEGRATED SOLUTIONS PRIVATE LIMITED V/S CYBONIX TECHNOLOGIES PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Yashvardhan with Ms. Kritika Nagpal : *For the Operational Creditor*  
& Sh. Gyanendra Shukla, Advs.

Sh. Akhil Shankhwar, Adv. : *For the Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Corporate Debtor states that the reply on behalf of the Corporate Debtor has already been filed. The same is also filed in the Registry.
- 2.** Ld. Counsel representing the Operational Creditor states that the copy of the reply has not been received by him.
- 3.** Ld. Counsel representing the Corporate Debtor undertakes to supply the same within a period of three days to the Ld. Counsel representing the Operational Creditor on his email ID to be shared on the chat box. Thereafter, rejoinder if any be filed within a period of one week with an advance copy to be supplied to the other side.
- 4.** Let the matter to come up for further hearing on 30<sup>th</sup> August, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**16<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*